

Central Administrative Tribunal Jammu Bench, Jammu



T.A. No.6189/2020
(SWP No.123/2005)

Thursday, this the 1st day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Rajinder Kumar,
S/o DES Raj,
R/o Village Supnai Tehsil Kishtwar,
District Doda, SPO No.2593,
Aged 27 years.

..Applicant

(*Nemo* for applicant)

VERSUS

1. State of Jammu and Kashmir
Through Financial Commissioner (H),
Home Department, Civil Sectt. Jammu.
2. Director General of Police,
PHQ Panjtirthi, Jammu.
3. Senior Superintendent of Police, Doda.
4. Madan Lal,
S/o Sham Lal,
R/o of Village Vidhar Tehsil Kishtwar
District Doda,
Presently posted as SPO at Kuleed Camp
Kishtwar Bearing SPO No.3373.
5. Bittu Kumar,
S/o Krishen Lal,
R/o of Balana Sagdi
Tehsil Kishtwar District Doda
Bearing SPO No.3035.
6. Krishen Lal,
S/o Gousan Ram,
R/o Village Pranzel,

Tehsil Kishtwar,
District Doda bearing SPO No.3050

(Respondents No.4 to 6 stood deleted vide order dated 13.03.2009)



..Respondents
(Mr. Sudesh Mangotra, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

This T.A. arises out of SWP No.123/2005 filed before the Hon'ble High Court of Jammu & Kashmir, in which the relief in respect of the post of Special Police Officer is claimed. The Tribunal does not have jurisdiction to entertain such matters.

2. The Registry is accordingly directed to return the file to the Hon'ble High Court.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

July, 1, 2021
/sunil/rk/